

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 359/97

Tuesday this the 11th day of March, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

R.Biju, S/o Raveendran Pillai,
Prasanna Bhavanam,
Pada North, Karunagapally,
Kollam Dist. Applicant

(By Advocate Mr. OV Radhakrishnan)

Vs

1. The Post Master
Karunagapally HPO,
Karunagappally, Kollam. ... Respondent

(By Advocate Mr. Benjamin represented Mr. Varghese P. Thomas, Addl. CGSC)

The application having been heard on 11.3.1997, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is provisionally working as E.D. Messenger, Karunagapally Head Post Office is aggrieved by the fact that respondent is refusing to consider his candidature for regular appointment to the post for the reason that his name has not been sponsored by the Employment Exchange. He therefore, has filed this application for a direction to respondent to consider his candidature also.

2. Shri Varghese P. Thomas, Additional Standing Counsel appearing for respondent concedes that in view

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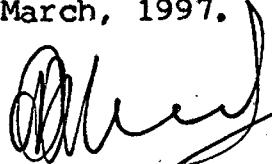
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of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapathnam Vs. KBN Vishwesara Rao reported in (1996) 6 SCC 216, the respondent is prepared to consider the candidature of the applicant also.

3. In view of the submission of the learned counsel for the respondent, the application is admitted and disposed of directing the respondent to finalise the selection and appointment to the post of Extra Departmental Messenger, Karunagapally Head Post Office considering the candidature of the applicant also alongwith those sponsored by the employment exchange. No order as to costs.

Dated the 11th day of March, 1997.


K. RAMAMOORTHY
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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